

## OFFICE OF THE DISTRICT JUDGE, ETAH

Admin Order No 145 /2021 Dated: April, 06 2021

### ORDER

In compliance of Hon'ble High Court's letter No. 1941/LXXVII-CPC/e-Courts/Allahabad dated 05.04.2021, District Court, Etah shall open from 06.04.2021 with following mechanism/modalities :-

1. All the Courts shall open to take up all the Judicial Work and Administrative matters, excluding recoding of evidence in trial of cases, as per the existing provisions, rules, guidelines and circulars issued from time to time by the Hon'ble High Court. However evidence can be recorded with my written permission if the case is appropriate.
2. Judicial Officers and Court Staff are directed to leave the Court premises after completion of work.
3. Court Proceeding of Spl. Judge Exclusive POCSO Act, Etah & Chief Judicial Magistrate, Etah shall be conducted through Video Conferencing using JITSI Software (LAN Version) or through JITSI Meet website (<https://meet.jit.si/>). Nodal Officer (Computer) is directed to make necessary arrangements.
4. The Remand/Other Judicial Work in respect of under trial Prisoners shall be done through Video Conferencing only. JITSI Video Conferencing Software for Remand/Other Judicial Work may also be used for the said purpose, wherever required. Nodal Officer (Computer) is directed to make necessary arrangements.
5. All possible steps shall be taken by all Presiding Officers to ensure minimum entry of parties/counsel in the court room at one time for court proceedings, to ensure physical distancing guidelines. Further, the Presiding Officer shall not prevent appearance of the parties in the case



unless suffering from illness, but, shall have the power to restrict entry of persons into the court room or the points from which arguments are addressed by the Ld. Advocates.

6. The office bearer of the District Bar Association shall ensure that only those Ld. Advocates and Litigants should be permitted to appear in the Court Premises whose cases/matters are listed and they shall leave the Court Premises soon after completion of hearing of their case.
7. Complete District Court Campus, Principal Judge Family Court Campus, Motor Accident Claims Tribunals Campus and Collectorate Bar, Etah campus shall be sanitized and entirely cleaned before opening the Campus on daily basis and same shall be done in coordination with district administration and Nagar Palika. Central Nazir will inform in writing to Officer In-Charge Nazarat on daily basis.
8. All the persons entering into the Court Premises shall be given entry only after thermal scanning check-up. Wearing of face mask shall be compulsory for all persons entering into the Court Premises. O/C Administration is directed to ensure thermal scanning check-up of all the persons entering in the court premises with the help of District Magistrate & CMO/CMS, Etah.
9. All the Presiding Officers shall ensure compliance of directions given by the Hon'ble Apex Court/Hon'ble High Court of Judicature at Allahabad on Judicial/Administrative side and all directions/guidelines issued by the Central Government and State Government regarding COVID-19.
10. The Secretary (D.L.S.A.) is directed to issue a dedicated helpline for assisting the Ld. Advocates/Litigants mentioning the landline/mobile number and depute Para Legal Volunteers for manning the same. Nodal Officer (Computer) is directed to publish the aforesaid helpline on the official website of District Court, Etah.
11. The Dress Code during the Court Proceedings for Male Counsel shall be white shirt and light colored trouser and for Lady Counsel, sober attire.



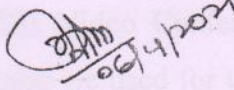
12. All the Judicial Officers are exempted from wearing Coat & Gown.
13. All persons entering into the Court premises shall be prohibited from spitting in the Court premises. Consumption of 'Paan', 'Gutkha', 'Tobacco' etc. inside the Court premises shall also be strictly prohibited.
14. All concerned Presiding Officers are directed to submit daily report regarding status and number of the decided cases/applications in the Computer Section of this Judgeship by 04:30PM. All such daily reports shall be consolidated and uploaded the same on prescribed eService Portal.
15. Nodal Officer (Computer) is directed to ensure publication of the guidelines on the official Website of District Court, Etah. The Secretary, D.L.S.A., Etah is directed to circulate the guidelines of the High Court and this order in the Print Media.

Copy of this order be sent to District Magistrate Etah, Senior Superintendent of Police Etah, CMO/CMS Etah and Executive Officer of Nagar Palika Etah for necessary compliance.


Copy of this order be also sent to Bar Association Etah for circulating among Advocates and stake holders.

All concerned be informed accordingly.

True Copy  
08/04/21  
C.A.O.  
Etah Judgeship  
ETAH

  
08/04/21  
District Judge,  
Etah

Seen. System office, Etah  
shall upload on website.

  
08/04/21